

ACT NO. XIII OF 1903.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 18th
September, 1903.)*

An Act further to amend the Lepers Act, 1898.

III of 1898.

WHEREAS it is expedient further to amend the Lepers Act, 1898, by providing for the segregation and medical treatment in British India of lepers belonging to Native States; It is hereby enacted as follows:

1. This Act may be called the Lepers (Amendment) Act, 1903.

Short title.

III of 1898.

2. After section 18 of the Lepers Act, 1898, the following section shall be added, namely:

Addition of new section after section 18, Act III, 1898.

“19. The Governor General in Council may, by notification in the Gazette of India, direct that any leper or class of lepers, with respect to whom an order for segregation and medical treatment has been made by a Magistrate having jurisdiction within the territories of any Native Prince or State in India, may be sent to any leper-asylum specified in such order; and thereupon the provisions of this Act and of any rules made thereunder shall, with such modifications not affecting the substance as may be reasonable and necessary to adapt them to the subject-matter, apply to any leper sent to a leper-asylum in pursuance of such notification as though he had been sent by the order of a Magistrate having jurisdiction under this Act.”

Lepers from Native States.